

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

CP(IB) 189 of 2020

Coram: Hon'ble Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
Hon'ble Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.09.2020

Name of the Company: Saroj Ramesh Bhagat Proprietor Raaas Impex
V/s
Surshti Exports Pvt Ltd

Section: Section 9 of the IBC, 2016

ORDER

Learned Counsel for the Operational Creditor appeared.

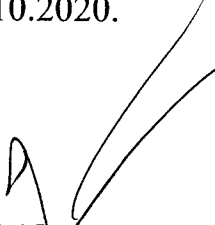
Learned Counsel Mr. Dhruv Chauhan appeared for the Corporate Debtor. He undertakes to file Vakalatnama within seven days along with the Board Resolution and seeks some time to file Affidavit-in-reply.

The Corporate Debtor to file Affidavit-in-reply within **seven days** by serving advance copy to the Operational Creditor.

The Operational Creditor may file its rejoinder, if any, thereafter, within **seven days** (not more than three pages) by serving an advance copy to the other side.

The matter stands adjourned for further consideration to 20.10.2020.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Dated this the 7th day of September 2020.